

FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI) : (a) to (c) Government of India had not set up any Committee by the name of Sankaran Committee. However, in this report to the Ministry, the then Director General of Health Services Dr. Sankaran had made wide ranging recommendations regarding post-graduate medical education which were not found acceptable.

Government of India subsequently decided to increase the rate of stipend from Rs. 450/- per month to Rs. 550/- per month with effect from 1.1.1983 for Interns of all the Central Institutions/Hospitals including Statutory/Autonomous Bodies wholly financed by the Central Government.

Reopening of New Zealand High Commission

2063. SHRI MADHAVRAO SCINDIA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether New Zealand had expressed the hope to reopen its High Commission in New Delhi this year; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A. A. RAHIM) : (a) No, Sir.

(b) Does not apply.

Allocation of Funds for Nhava Sheva Port

2064. SHRI MADHAVRAO SCINDIA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether Planning Commission had been approached for allocation of funds for the Satellite Port at Nhava Sheva;

(b) if so, what was the proposal

made in this regard; and

(c) what was the Planning Commission's response thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI) : (a) to (c) Yes, a provision of Rs. 25.29 crores was proposed to the Planning Commission for inclusion in the Annual Plan 1983-84 for Nhava Sheva Port Project. Taking into account the delay in acquisition of land etc., an outlay of Rs. 16.65 crores has been approved in the Annual Plan 1983-84 and a provision of Rs. 30 crores has been included in the Annual Plan 1984-85.

Law to Stop Import of Spurious or Substandard Drugs

2065. SHRI MADHAVRAO SCINDIA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the present law is inadequate to stop the import of spurious or sub-standard drugs in the country;

(b) if so, the steps being taken to ensure that no such drugs are imported; and

(c) if not, the facts in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI) : (a) The provisions of the Drugs and Cosmetics Act are considered adequate to stop the import of spurious or sub-standard drugs in the country.

(b) The Drugs and Cosmetics Act 1940 regulates the import, manufacture, distribution and sale of drugs in India. Control over quality of drugs imported into India is exercised by restricting the imports through certain specified ports where the Officers of the Central Drugs